

was found to be economically viable keeping in view the special difficulties involved in setting up such a project in Assam. The project is required to be implemented by the project authorities as per the schedule drawn up by them.

Assam Gas Cracker Project

918. SHRI PARAG CHALIHA : Will the Minister of CHEMICAL AND FERTILIZERS be pleased to state :

(a) whether it is a fact that the site activities of the proposed Assam Gas Cracker Project could not be taken up as yet because of non-receipt of essential clearance from the Ministry;

(b) if so, the reasons therefor;

(c) the economic size and capacity of a standard Gas Cracker Project as per LOI;

(d) whether the LOI capacity satisfy the minimum economic size; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO): (a) and (b) Action to acquire land for the project by the Project authorities, is in progress. No statutory clearances in respect of this project are pending with the Ministry.

(c) to (e) The project of 2 lakh TPA ethylene capacity with one time Central capital subsidy of Rs. 377 crores and a provision of gas at concessional price of Rs. 600 per thousand standard cubic meters for a period of fifteen years has been found to be economically viable keeping in view the special difficulties involved in setting up such a project in Assam. But in other parts of the country, where such concessions are not available, minimum economic size of Cracker Project is 3 to 4 lakh TPA of ethylene.

Establishment of subsidiaries

919. SHRI RAJNI RANJAN SAHU : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether 100% subsidiaries have been allowed to be established without giving manufacturing programme of the bulk drug;

(b) whether joint ventures have also been allowed without establishing any basic drug manufacturing programme;

(c) the names of such subsidiaries and joint ventures and the details of the establishment of basic drug manufacturing of each;

(d) whether this is against the paragraph of 22.4-1 and 22.4-2 of the New Drug Policy, 1994; and

(e) if so, the reasons for granting permission without establishing the basic drug manufacturing and the action being taken to review all these proposals?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV) : (a) to (e) All proposals received in regard to foreign investment related to manufacturing of Drugs and Formulations, whether as 100% subsidiaries or as joint ventures, have been considered in accordance with the provisions contained in paragraph 22.4 of "Modifications in Drug Policy, 1986" announced in September, 1994.

Exchange of Land by Bhumidhars

920. DR. RANBIR SINGH : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether permission to exchange land by bhumidhars under Section 40 of the Delhi Land Reforms Act, 1954 has been given by Government of Delhi;

(b) if so, the names of those persons, villages, areas, date of order, Khasra numbers;

(c) the reasons for not according similar permission to exchange land in other cases and the number and details of such cases pending with Government of Delhi; and

(d) the names of the persons who have so far been declared bhumidhars under Section 74(4) of the D.L.R. Act, 1954 giving Khasra numbers, area, village and the names of the present owners of the land for which they have been declared bhumidhars?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL) (a) to (d) This